

महत्व दिया जाना चाहिए। इसके लिए हम एक national heritage cultural fund बना सकते हैं। इन फिल्मों को मल्टीप्लेक्स चैन के माध्यम से, ओटीटी प्लेटफॉर्म के माध्यम से जोड़ना भी चाहिए। सरकार के माध्यम से चलने वाले दूरदर्शन जैसे माध्यम से भी उनके लिए slot प्रदान किया जाना चाहिए और International Film Festival मंच पर भी ऐसी फिल्मों को बढ़ावा देने के लिए कदम उठाना चाहिए। ...**(समय की घंटी)**...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. K. Laxman: Shri Devendra Pratap Singh (Chhattisgarh), Shri Jose K. Mani (Kerala), Smt. Maya Naroliya (Madhya Pradesh), Shri Niranjana Bishi (Odisha), Shri Meda Raghunatha Reddy (Andhra Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Chunnilal Garasiya (Rajasthan), Shri Banshilal Gurjar (Madhya Pradesh), Shri Madan Rathore (Rajasthan), Dr. Sumer Singh Solanki (Madhya Pradesh), Ms. Kavita Patidar (Madhya Pradesh), Dr. Kalpana Saini (Uttarakhand), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Shri Naresh Bansal (Uttarakhand), Sh. Brij Lal (Uttar Pradesh), Shri Ram Chander Jangra (Haryana), Shri Neeraj Shekhar (Uttar Pradesh), Dr. Anil Sukhdeorao Bonde (Maharashtra), Dr. Ajeet Madhavrao Gopchade (Maharashtra), Dr. Bhagwat Karad (Maharashtra), Ms. Indu Bala Goswami (Himachal Pradesh), Smt. Ramilaben Becharbhai Bara (Gujarat), Shri Shambhu Sharan Patel (Bihar), Shri Baburam Nishad (Uttar Pradesh), Shri Kesridevsinh Jhala (Gujarat), Shri Arun Singh (Uttar Pradesh), Shri Pradip Kumar Varma (Jharkhand), Shri Surendra Singh Nagar (Uttar Pradesh) and Shri Sadanand Mhalu Shet Tanavade (Goa).

Now, Shri Debashish Samantaray - need to recognize the immense contribution made by late Shri Biju Patnaik in the field of Panchayati Raj.

**Need to recognize the immense contribution made by Late Shri Biju Patnaik  
in the field of Panchayati Raj**

SHRI DEBASHISH SAMANTARAY (Odisha): Come 2025, 1<sup>st</sup> January, every year, traditionally, the Government of Odisha prints a calendar and a diary. In that diary, in that calendar, March 5<sup>th</sup> is a holiday and Panchayati Raj *divas*. March 5<sup>th</sup> is late legendary Biju Patnaik's birth anniversary, and, suddenly, in first week of March, from nowhere, the State Government declares April 24<sup>th</sup> as the Panchayati Raj *Divas* and March 5<sup>th</sup> is cancelled as a holiday. This is the respect being shown to a legendary freedom fighter, who is the creator of Panchayati Raj system! He was the one who reserved 33 per cent seats for women. Women empowerment! And, it was first started by Biju Patnaik. Further, on the same day, that is, March 5<sup>th</sup>, hooligans go

and cut off head from the statue of Biju Patnaik. And, a BJP MLA says that the name of Biju Patnaik International Airport should be changed. What is this politics? Sir, my request is that this has to be restored. March 5<sup>th</sup> has to be a State holiday and it has to be declared as a Panchayati Raj *Divas*.

Sir, in politics, vandalism or disrespect should not be shown to any leader. Can we show disrespect to any other leader whose statue is in our State? No, we will never do it. That is not our culture. So, Sir, through this august House, I request that March 5<sup>th</sup> be declared a State holiday and Panchayati Raj *Divas* in Odisha. Thank you.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Debashish Samantaray: Shri Ritabrata Banerjee (West Bengal), Shri Prakash Chik Baraik (West Bengal), Shri Sanjay Yadav (Bihar), Dr. John Brittas (Kerala) and Dr. Sasmit Patra (Odisha).

### **Need to address harassments faced by consumers due to erroneous financial reporting to CIBIL**

SHRI SADANAND MHALU SHET TANAVADE (Goa): Hon. Deputy Chairman, Sir, I wish to draw the attention of this august House to a grave issue affecting countless citizens, who have been victims of prolonged credit card disputes, some continuing for over a decade, erroneous financial reporting to CIBIL and relentless harassment by recovery agencies and third-party entities. Over the years, numerous cases have emerged where individuals were randomly issued credit cards merely to meet sales target. Many remain unaware of this card until annual charges are levied. With the accumulation of interest and penalties, minor dues of few hundred or thousand rupees escalate into several lakhs, pushing consumers into financial distress and trauma. Additionally, many credit card holders face fraudulent transactions, overcharging, incorrect billing or unjustified charges.

When consumers raise disputes, credit card companies and banks fail to resolve them within the stipulated time. Instead of addressing these concerns, banks continue to send bills with penalties, interest, late fee payments and other compounded charges. Due to these excessive and unwarranted charges, original outstanding amount of a few hundred or thousand rupees balloons into several lakhs.

To recover these inflated amounts, banks issue legal notices and appoint recovery agencies that result into coercive methods, subjecting consumers to persistent harassment and trauma. Despite the fact that these cases are time-barred, notices continue to be sent to consumers even after 15 to 20 years. Banks have deliberately kept disputes artificially alive under the legal pretext, causing undue